

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 11

CP(IB) No. 560/Chd/Hry/2019

Under Section 7, IBC 2016

In the matter of:-

Anupam Saxena

...Petitioner/ Financial Creditor

Vs.

SRS Real Estate Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Sanchit Gupta, proxy counsel for Mr. Himanshu Sharma, Advocate for for the petitioner-financial creditor.

Mr. R.K. Raman, Advocate for the respondent/ corporate debtor.

The order against the same respondent/ Corporate Debtor i.e. SRS Real Estate Ltd. is already reserved under Section 7 of IBC, 2016 in CP No. 167/Chd/Hry/2019 vide order dated 21.11.2022. Let the present petition be listed for consideration on 03.01.2023.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

December 01, 2022

SM